

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No147

Co. Appeal 43 of 2017  
Comp.App/13(AHM)2021

**Order under Section 59**

**IN THE MATTER OF:**

Smt Abha Goenka & Ors  
V/s  
CTM Syntex (India) Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on ..12/07/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Learned Counsel Ms. Megha Jani.  
For the IRP/RP :  
For the Respondent :


**ORDER**

Learned Counsel for the Applicant seeks some time to file rejoinder. It is to be filed within seven days.

Matter stands adjourned for further consideration on 06.09.2021

Meanwhile, Applicants are directed to upload their respective pleadings/ submissions on E-Portal within **seven (7)** days, if already not uploaded.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)